

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 11th day of December, 2000

C O R A M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Orginal Application No. 1357 of 1994

Panchu Lal S/o Late R.S. Yadav, R/o Vill. & post-
Dhokari, Tehsil- Phoolpur, Distt. Allahabad.

..... Applicant.

Counsel for the applicant:- H.N. Sharma

V E R S U S

1. Union of India through the Secretary, Ministry of Defence, South Block, New Delhi.
2. Director General, Ordnance Service, Army Head Quarter, New Delhi.
3. Commandant, Central Ordnance Depot, Cheoki, Allahabad.

..... Respondents.

Counsel for the respondents:- Sri Ashok Mohiley

O R D E R (oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

By this application under section 19 of the Act, applicant has sought for a direction to the respondents to appoint the applicant on compassionate ground and also to quash the order dt. 21.05.90 by which applicant's application has been rejected.

2. The facts in short giving rise to this application are that father of the applicant R.S. Yadav was working as labourer. He died on 25.02.70 leaving the applicant

who was only two years old. Besides the applicant there were other four sons and two daughters. On attaining majority he has completed his graduation. Applicant raised claim for compassionate appointment in 1993 i.e. after about 23 years. As claim was not accepted applicant approached this Tribunal by filing this O.A on 02.09.94

3. I have heard learned counsel for the applicant at length and do not find any good case for interference by this Tribunal. Father of the applicant died in 1970. The object and purpose behind providing compassionate appointment is to give immediate help to family which is affected by the death of the employee. However, when a family ~~served~~ for more than 23 years during which applicant successfully completed his graduation, There remains no ~~basis~~ for granting compassionate appointment. The order passed by the respondents does not suffer from any illegality. The O.A has no merit and is accordingly dismissed.

4. There will be no order as to costs.

Vice-Chairman.

/Anand/